

Mysore Station soon after it was taken over.

Further improvements were envisaged but these had to be held in abeyance owing to financial stringency.

CHANDRANAGORE

467. Shri A. K. Gopalan: Will the **Prime Minister** be pleased to state:

(a) how do the Government of India intend consulting the people of Chandranagore regarding their future administration;

(b) have the people of Chandranagore or their elected representatives been consulted on the choice of the administration; and

(c) whether steps are being taken for integration of Chandranagore with West Bengal?

The Prime Minister (Shri Jawaharlal Nehru): (a) and (b). The people of Chandranagore will be consulted before the future administration of Chandranagore is settled. The present arrangement is purely temporary. By the signing of the Treaty of Cession the old Administrative Council ceased to have validity and some temporary arrangement had to be made immediately. This was done after careful consideration and in consultation with the Government of West Bengal and the Administrator of Chandranagore. Further and more permanent changes will be brought in after due consultation with the people. It is not possible to say at present how this will be done.

(c) The question of integration of Chandranagore with West Bengal does not arise. It is for the people of Chandranagore to decide about their future.

SURPLUS DEFENCE STORES

468. Shri Badshah Gupta: Will the **Minister of Works, Housing and Supply** be pleased to state whether any inventory of articles to be sold by auction or private negotiations of surplus defence stores is prepared with its price and verified by some responsible officer prior to their disposal?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): Yes, Sir. Lists of surplus stores available for disposal are prepared and their reserved/guiding prices are fixed by duly authorised Disposals authorities in consultation with the officers of the Ministry of Finance.

SALES BY U. S. S. R. AT INTERNATIONAL FAIR

469. Shri A. K. Gopalan: Will the **Minister of Commerce and Industry** be pleased to state:

(a) the total value and list of goods that the Soviet Union sold at the International Fair held in Bombay in the beginning of this year;

(b) whether the sales were made to private firms, individuals or also to Government;

(c) whether it is a fact that the Soviet representatives had approached the Government of India for the grant of import licenses in respect of other articles displayed at their pavilion;

(d) whether the USSR representatives made all the sales for cash payment or some machines were given on consignment sales;

(e) whether import licenses were secured from the Government of India for the articles thus sold; and

(f) whether Government realised the normal import duty on articles thus sold and if so, what was the value of the import duty?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) and (b). Two special sale permits for Rs. 3,70,000 and Rs. 23,44,540 were granted by the Ministry for the disposal of Soviet exhibits for sale.

(c) Yes.

(d) and (e). The Government have no information.

(f) The Government have called for the information.